

(2023) 05 JH CK 0001

In the Jharkhand High Court

Case No : Writ Petition (Criminal) No. 525 Of 2022

Pankaj Kumar Sah @ Pankaj Kumar

APPELLANT

Vs

State Of Jharkhand And Others

RESPONDENT

Date of Decision : 01-05-2023

Acts Referred:

Citation : (2023) 05 JH CK 0001

Hon'ble Judges : Sanjay Kumar Dwivedi, J

Bench : Single Bench

Advocate : Krishna Prajapati, Fahad Allam

Final Decision : Dismissed

Judgement

Sanjay Kumar Dwivedi, J

1. This petition has been filed for proper investigation in Chas P.S. Case No.125 of 2013, G.R.No.606 of 2013, pending in the court of learned Chief Judicial Magistrate, Bokaro.

2. Mr.Allam, the learned counsel appearing for the respondent State submits that the same prayer made in the W.P.(Cr.) No.1223 of 2017 in which observing that no case of interference is made out, the said petition was dismissed, the learned counsel submits that for the same cause of action the present petition has been filed.

The charge sheet has been submitted against the petitioner showing him absconder. Identical was the prayer made in Cr.M.P.No.1223 of 2017 which was dismissed by a reasoned order. Considering paragraph no.103 of the case diary it was found that the petitioner has also opened bank account in his name and on different dates through cheque deposited Rs.8,65,040/- in that account and considering that the said Cr.M.P was dismissed, nothing new has been disclosed in this petition.

2. No relief can be extended to the petitioner in this petition.

3. Accordingly, this petition is dismissed.
4. Pending petition if any also stands dismissed accordingly.